

ITEM NO.1501

VIRTUAL COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 982/2011

OMBIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 26-05-2020 This appeal was called on for
pronouncement of judgment today

For Appellant(s) Mr. S. R. Setia, AOR

For Respondent(s) Mr. Ankit Goel, AOR

Mr. Anil Shrivastav, AOR

Hon'ble Mr. Justice Sanjiv Khanna pronounced
the judgment of the Bench comprising Hon'ble Mr.
Justice N.V. Ramana, Hon'ble Mr. Justice Mohan M.
Shantanagoudar and His Lordship.

The appeal is dismissed in terms of the
signed non-reportable judgments.

Pending applications, if any, shall also
stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

(Signed non-reportable judgment is placed on the file.)